

The Mettur Canal Irrigation Cess Act, 1953

Act 17 of 1953

Keyword(s): Mettur Canal, Irrigation Cess

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¹[TAMIL NADU] ACT No. XVII OF 1953.²

[THE METTUR CANAL IRRIGATION CESS ACT, 1953.]

(Received the assent of the President on the 9th September 1953; first published in the For . St. George Gazette on the 23rd September 1953.)

An Act to provide for the extension of the provisions of the Bhavani Reservoir Irrigation Cess Act, 1933, to lands which may be irrigated from the Mettur Canal.

Whereas the State Government are excavating a canal from the Mettur Reservoir for irrigation of certain lands in the districts o Coimbatore and Salem;

AND WHEREAS the conditions of such irrigation are similar to those of lands from the Bhavani Reservoir and it is consequently necessary to extend the provisions of the Bhavani Reservoir Irrigation Cess Act, 1933 (¹[Tamil Nadu] Act XVI of 1933) to irrigation from the said canal: It is hereby enacted as follows:—

Short title, I. (1) This Act may be called the Mettur Canal extent and Irrigation Cess Act, 1953.

- (2) It extends to all lands the irrigation of which from the Mettur Canal is allowed by or under the orders of the State Government but does not extend to any land which on the date on which this Act comes into force is entitled to irrigation with water of any source (other than the Mettur Canal) belonging to or constructed by, or on behalf of, the Government.
 - (3) It shall come into force at once.

^{1.} These words were substituted for the word "Madras" by the Tamil Nadu Adaptat on of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

^{2.} For Statement of Objects and Reasons, see Fort St. George Gazette, Part IV-A, dated the 10th June 1953, page 10.

Reservoir Irrigation Cess Act, 1933(1[Tamil Nadu] Act XVI of the of 1933), as in force for the time being shall apply in respect Bhaveni Reservoir

Of all lands to which this Act extends, as if—

(1) references to the "reservoir" in the said Act were Cess Act, references to the "Mettur Canal"; # 1933, to the lands

(2) in section 5 of the said Act, in the proviso, for the from the words "Irrigation with water of the Bhavani river or any Mettur Cana other source belonging to or constructed by, or on behalf of the Government", the words and brackets "irrigation with water of any source (other than the Mettur Canal) belonging to or constructed by, or on behalf of, the Government" had been substituted.

^{1.} These words were substituted for the word ! Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969